

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2887

ANSWERED ON:18.08.2011

PRACTICE BY LAWYERS

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether instances of the kith and kin of some judges practicing as lawyers in the same court have been reported;
- (b) if so, the guidelines/conduct rules framed in this regard;
- (c) whether the Government proposes to introduce new law in this regard; and
- (d) if so, the time by which a final decision is likely to be taken thereon?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a): Yes, Madam.

(b)to (d) : To ensure greater accountability and transparency in the higher judiciary, a Bill titled 'The Judicial Standards and Accountability Bill, 2010' which incorporates a mechanism for enquiring into complaints against the Judges of the Supreme Court and the High Courts, enabling declaration of assets and liabilities of Judges and laying down judicial standards to be followed by the Judges has been introduced in the Lok Sabha ori 01.12.2010.